

CENTRAL INFORMATION COMMISSION

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F.No. CIC/AT/A/2006/00110

Dated the 28th June, 2006

Appellant: Shri Shiv Charan Jha, Dy. Commandant, 78 Bn CRPF, FCI Chathha, P.O. Satwari, Jammu & Kashmir-180009.

Respondents: Shri H.C. Meena, IPS, IGP, CRPF, Block No.1, CGO Complex, Lodhi Road, New Delhi-110003.

Shri J.K. Sinha, IPS, DGP, CRPF, Block No.1, CGO Complex, Lodhi Road, New Delhi-110003.

Shri Shiv Charan Jha, Dy. Commandant, CRPF came up in an appeal to this Commission against the order dated 8.2.06 of CPIO, Shri H.C. Meena, CRPF.

2. The parties were called for hearing in which the appellant was present in person. The appellate authority was represented by Shri Ranjit Sinha, IGP, CRPF.

3. The appellant has asked for disclosure of the following information:

“(a) Was any specific FIR/Complaint against me lodged in any Court/Police Station by DIGP CRPF Chennai or the officer who recorded the said adverse remarks or any functionary of CRPF? If yes, then kindly provide me its copy.

(b) Are CRPF personnel competent by law to investigate or give their judgment on an offence punishable under The Prevention of Corruption Act 1988? If yes, then under what provisions.

© Copy of Note sheet on my representation, No. G.II.1/04-SCJ dated 07/04/2005, addressed to the DGP.

(d) Comments of IGP CRPF Southern Sector, DIGsP CRPF Chennai/Pallipuram and the officer who recorded the aforesaid adverse remarks on my representation No.G.II.1/04-SCJ dated 7.4.2005 addressed to the DGP.

(e) Copy of note sheet on my representation, No.g.II.1/04-SCJ dated 24.8.2004, addressed to the IGP CRPF Southern Sector.

(f) Comments of DIGsP CRPF Chennai/Pallipuram and the officer who recorded the aforesaid adverse remarks on my representation No. G.II.1/04-SCJ dated 24.8.2005, addressed to the IGP CRPF Southern Sector.

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- (g) Identity of the officer who endorsed the aforesaid adverse adverse remarks in my ACR.
- (h) A copy of my said ACR in which the aforesaid adverse remarks were recorded.
- (i) Was DIGP CRPF Chennai competent to detail a board of officers to check my personal belongings as has been mentioned in DIGP CRPF Chennai letter No. R.II.5/2005.Estt.2 (KW) dated 19.5.2004? If yes then under what provisions.
- (j) Copy of the board proceedings submitted by the board of officers detailed by DIGP CRPF Chennai after completion of search of the members of Madurai Recruitement Board.
- (k) Copy of covering letter through which address slip seized from me was handed over to the CBI authorities, as has been mentioned in DIGP CRPF Chennai letter No. R.II.5/2004.Estt.2(KW) dated 19.5.2004.
- (l) Copy of Note sheet/notes on DIGP CRPF Chennai letter No. R.II.5/2004.Estt.2 (KW) dated 19.5.2004 and my explanation letter No. G.II.1/04-SCJ dated 26.5.2004, addressed to Shri K. Nagraj, the then DIGP CRPF Chennai and copy of which was also provided for his office.”

4. He is not satisfied with the replies received from the CPIO and wishes to have access to the documents and the files connected with his case kept in the CRPF's Delhi and Chennai Offices.

5. During the hearing of the case, the respondents agreed that the appellant shall be allowed to peruse the files connected with this case during the next one month both in Delhi and in Chennai. It shall be the effort of the CRPF to have the necessary files brought to Delhi so that the appellant could peruse them in Delhi itself under proper supervision. He shall be allowed to take such notes and extracts which he may wish to have provided, in the judgement of the competent authority, these were not of a classified nature.

6. With the above observations, the case is disposed of.

(A.N. TIWARI)
INFORMATION COMMISSIONER
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Authenticated by –

(P.K. GERA)
REGISTRAR

Address of parties:

1. Shri Shiv Charan Jha, Dy. Commandant, 78 Bn CRPF, FCI Chathha, P.O. Satwari, Jammu & Kashmir-180009.
2. Shri H.C. Meena, IPS, IGP, CRPF, Block No.1, CGO Complex, Lodhi Road, New Delhi-110003.
3. Shri J.K. Sinha, IPS, DGP, CRPF, Block No.1, CGO Complex, Lodhi Road, New Delhi-110003.